Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th April, 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 20 of 2023

A Bill further to amend the Tamil Nadu Transparency in Tenders Act, 1998.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Tamil Nadu Transparency in Short title and Tenders (Amendment) Act, 2023. commencement.
 - (2) It shall come into force at once.

Tamil Nadu Act 43 of 1998.

- 2. In section 9 of the Tamil Nadu Transparency in Tenders Act, Amendment of 1998, for sub-section (3), the following sub-section shall be substituted, section 9. namely:—
 - "(3) The Tender Inviting Authority shall also,-
- (a) host the notice inviting tenders in the web-portals as may be specified by the Government, by notification, from time to time; and
- (b) publish the notice inviting tenders in daily newspapers having wide circulation depending upon the value of the procurement as may be prescribed.".

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998) provides for transparency in public procurement and regulates the procedure in inviting and accepting tenders. The said Act mandates the Tender Inviting Authority, to publish notice inviting tenders in the Indian Trade Journal and in daily news papers. In tune with the policy of the Government to provide paperless, contactless and transparent digital services to citizens in a proactive manner, it is considered that the notice inviting tenders may also be hosted in the web-portals, in addition to publication of the same in the daily news papers. The Government have therefore, decided to amend the said Tamil Nadu Act 43 of 1998, suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

Dr. PALANIVEL THIAGA RAJAN, *Minister for Finance and Human Resources Management.*

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill empowers the Government to issue notification for the purpose specified therein.

2. The powers delegated are normal and not of an exception character.

Dr. PALANIVEL THIAGA RAJAN,

Minister for Finance and Human Resources Management.

Secretariat, Chennai-600 009, 20th April 2023. K. SRINIVASAN, Secretary.